

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 148/09,149/09 and 150 & IA-302 of 2009

Dated : 31st May, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Smair Malik for
Mr. Buddy A. Ranganadhan for MERC

ORDER

The learned counsel for the Commission has filed the Written Submissions in Appeal Nos. 148 and 149 of 2009. He seeks some more time to file the Written Submissions in Appeal No. 150 of 2009. He is permitted to do so within a week after serving copy on the other side.

Post the matter for reporting compliance on **04.07.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks